

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NO.1151 OF 2021
IN
CONTEMPT PETITION (CIVIL) NO.656 OF 2020
IN
CONTEMPT PETITION (CIVIL) NO.2192 OF 2018
IN
WRIT PETITION (CIVIL) NO.536 OF 2011

B.L. SANTOSH PETITIONER(S)

VERSUS

BRAJESH SINGH & ORS. RESPONDENT(S)

O R D E R

Having heard learned counsel for the applicant as also the *amicus curiae*, learned senior counsel Mr. K.V. Viswanathan, and Mr. Amit Sharma, learned counsel for the Election Commission and having perused the material placed on record, particularly the grounds taken in the review petition, we are satisfied that a clear case for review and recall of paragraph 63 of the judgment dated 10.08.2021 passed in Contempt Petition (C) No.656 of 2020 in Contempt Petition (C) No.2192 of 2018 in Writ Petition (C) No.536 of 2011 is made out. For, it cannot be said that it had been a case of wilful and deliberate attempt on the part of the applicant to disobey or even disregard the judgment of this Court.

2. That being the position, paragraph 63 of the judgment dated 10.08.2021 and the consequential directions against the applicant in paragraph 69 of the said judgment stand recalled.

3. The review petition stands disposed of accordingly.

....., J.
(DINESH MAHESHWARI)

....., J.
(B.R. GAVAI)

NEW DELHI
FEBRUARY 27, 2023

ITEM NO.302

COURT NO.6 SECTION PIL-W
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (C) No. 1151/2021
IN
CONTEMPT PETITION (C) No. 656/2020
IN
CONTEMPT PETITION (C) No. 2192/2018
IN
WRIT PETITION (C) No. 536/2011

B.L. SANTOSH

Petitioner(s)

VERSUS

BRAJESH SINGH & ORS.

Respondent(s)

IA No. 134558/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 134560/2021 - STAY APPLICATION)

Date : 27-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE B.R. GAVAI

Mr. K.V. Viswanathan, Sr. Adv.(AC)

For Petitioner(s) Mr. Shailesh Madiyal, AOR
Mr. Rajan Parmar, Adv.
Mr. Vaibhav Sabharwal, Adv.
Mr. Vinayaka S Pandit, Adv.
Mr. Akshay Kumar, Adv.

For Respondent(s) Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Sakshi Upadhyaya, Adv.

Mr. Brajesh Singh, In-person

UPON hearing the counsel the Court made the following
O R D E R

The review petition stands disposed of in terms
of the signed order.

Pending applications also stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

(Signed order is placed on the file.)